

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

C.P.NO.89 of 91 in O.A.NO. 379 of 1990.

Between

Dated: 16.4.1992.

1. S.P.Saxena
2. Z.Paul
3. S.T.Arasu
4. V.G.Raghunathan
5. B.P.Singh
6. R.P.Tiwari
7. P.V.Venkateswaran
8. S.Hariharan
9. G.Narasimha
10. P.K.S.Narayanan
11. Ch. V.Raghavulu
12. Subrata Patra
13. Vijayakumar Ailawadi
14. G.N.Srisailam
15. V.G.Damedaran
16. M.Nageswaraiah
17. M.Zahoor Ul Haq
18. A.Saraiah
19. M.S.Ravinder
20. S.S.Bhatia
21. A.Ramachandra Rao
22. K.Vasudev
23. P.Narendert
24. P.K.Damodaran
25. B.B.Sharma
26. R.Gopala Rao
27. A.V.G. Reddy

(Applicant No.1 in main O.A.)
(Applicant No.3 in main O.A.)
(Applicant No. 5 in main O.A.)
(Applicant No.7 in the main O.A.)
(Applicant No.8 in main O.A.)
(Applicant No.10 in main O.A.)
(Applicant No.18 in main O.A.)
(Applicant No.24 in main O.A.)
(Applicant No.29 in main O.A.)
(Applicant No.31 in main O.A.)
(Applicant No.32 in main O.A.)
(Applicant No.36 in main O.A.)
(Applicant No. 38 in main O.A.)
(Applicant No.44 in main O.A.)
(Applicant No.45 in main O.A.)
(Applicant No.49 in O.A.)
(Applicant No.50 in main O.A.)
(Applicant No.52 in main O.A.)
(Applicant No.54 in main O.A.)
(Applicant No.56 in main O.A.)
(Applicant No.58 in main O.A.)
(Applicant No.65 in main O.A.)
(Applicant No.66 in main O.A.)
(Applicant No.68 in main O.A.)
(Applicant No.80 in main O.A.)
(Applicant No.97 in main O.A.)
(Applicant No.112 in the main O.A.)

(Applicants No.4, 6, 9, 11, to 17, 19 to 23, 25, 28, 30, 33, 35, 37, 39, 40, 43, 46, 48, 51, 53, 55, 57, 59 to 64, 67, 69, to 79, 81, to 97, 99 to 112, 114 to 118 are not necessary parties in this C.A.)

...

Applicants/Petitioners

And

1. Dr. P.K.Iyyengar, Secretary, Department of Atomic Energy, BARC, Trombay, Bombay.
2. Sri. K.Balarama Murthy, Chief Executive, Nuclear Fuel Complex, Department of Atomic Energy, Govt. of India, ECIL Post, Hyd.

...

Respondents.

Counsel for the Applicants : Sri. G.Bikshapathi,

Counsel for the Respondents : Sri. N.Bhaskara Rao, Addl. CGSC.

CORAM:

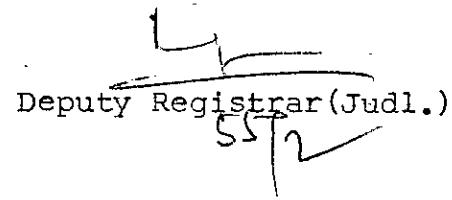
Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member

~~This Contempt Petition has been filed with a prayer to initiate contempt proceedings against the Respondents for wilful disobedience of the orders passed in O.A.No.379/90. The directions to the respondents in the O.A. was to give wide publicity to their latest promotion scheme evolved in the light of the directions given by the Hon'ble Supreme Court. The applicants were further given liberty to approach this Tribunal if they felt aggrieved.~~

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Contd:..2/-

2. The Respondents in their counter to the Contempt Petition have stated that in pursuance to the directions given in the O.A., they have given wide publicity to the scheme and they have appended copy of the scheme to the counter. On this point Sri. Chakravortthy, appearing for the contempt petitioners states that it is not a proper scheme. Our direction to the Respondents is only to give wide publicity to their latest promotion scheme evolved in the light of the directions given by the Hon'ble Supreme Court. In the present C.P. we are not in a position to decide whether the scheme prepared by the respondents is proper or not. If the scheme is not proper, the remedy lies else where. In these circumstances, we feel that the respondents have not committed any disobedience. Hence we dismiss the C.P. with no order as to costs.


Deputy Registrar (Judl.)
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Copy to:-

1. Dr. P.K. Iyyengar, Secretary, Department of Atomic Energy, BARC, Trombay, Bombay.
2. Sri. K. Balarama Murthy, Chief Executive, Nuclear Fuel Complex, Department of Atomic Energy, Govt. of India, ECIL Post, Hyd.
3. One copy to Sri. G. Bikshapathy, advocate, CAT, Hyd.
4. One copy to Sri. N. Bhaskara Rao, Addl. CGSC, CAT, Hyd-bad.
5. One spare copy.

Rsm/-